

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-79/14/ND/2017

In the matter of :
Anand Buttons Limited

.. PETITIONER

SECTION :
Under Section 14 (1)

Order delivered on 20.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

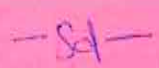
For the Petitioner /applicant : Mr. Prabhakar Kumar, Co. Secy

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. The Petitioner is directed to file the Minutes of the Board Meeting of the Companies held on 24.6.2017 and Minutes of the EGM held on 29.6.2017 as the information is not entirely filed disclosing the attendance of the Directors/Shareholders who were present in the said meetings. Further, it is seen that the EGM and AGM was held on 31.6.2017 which has been convened at a shorter notice and in the circumstances, the petitioner is directed to file the consents obtained from the respective shareholders holding the meeting at shorter notice. The petitioner also to file the list of Creditors as enclosed at page No.54, duly certified by the statutory Auditors of the company.

For meeting all the above compliances, two weeks time is granted.
List the matter on 18.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.12.2017